

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 5 AUG 1994.

APPLICATION NUMBER:

186/94

APPLICANTS:

Sri. D.A. Glakal
To.

RESPONDENTS:

v/s Post Master General, N.K. Region, Shanthi
and others.

1. Sri. S. K. Molayuddin, Advocate,
No. II, Jeevan Building, K.P. East,
BANGALORE-560001

2. Sri. G. Shanthappa,
Addl. C. G. S. C.
High Court Bldg,
BANGALORE-560001

Recd copy

Sk Gray

Adv for the Applicn

9/8/94.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 25-07-94.

O/c

Se Shanthappa
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE**

ORIGINAL APPLICATION NO. 186/94

MONDAY THIS THE TWENTY FIFTH DAY OF JULY, 94

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN
MR. T.V. RAMANAN MEMBER (A)

(By Advocate Shri S.K. Mohiyuddin)

v.

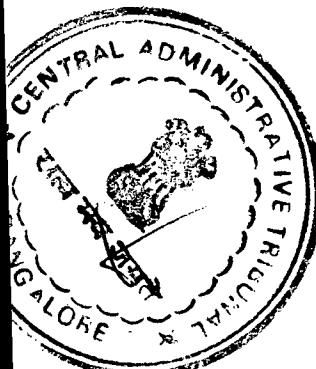
1. Post Master General,
N.K. Region,
Dharwar
2. Senior Supdt. of Post Offices,
Bijapur Division,
Bijapur

(By learned Standing Counsel)
Shri G. Shanthappa

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE-CHAIRMAN

Heard both sides, and We find that the applicant, who is a very straightforward and honest officer, admitted having lost Rs.10,000/- worth Indira Vikas Patras from his custody while working as Sub Post Master, Bijapur, Kutchery Post Office. Upon the short-fall being noticed, he even paid up the face value of the lost certificates. Later, at a departmental enquiry, the Department let him off with a mere 'Censure'.



The applicant has accepted that 'Censure' also and has not made an issue of it in any way but back what he wants is that in case the Indira Vikas Patras lost from his custody are by some chance recovered or traced, then the Department should reimburse him the value of Indira Vikas Patras since he has already paid the same. We agree that this is a fair proposition and there is no difficulty for acceding to the applicant's request. We direct that in case the missing Indira Vikas Patras are found, the Department will refund the amount which the applicant has paid immediately after the loss was discovered. Accordingly, we dispose of this application directing the Department to re-imburse a sum of Rs.10,000/- to the applicant if and when the lost Indira Vikas Patras are traced. No order as to costs.

MEMBER (A)

VICE CHAIRMAN

TRUE COPY

Se Shambhu
STATION OFFICER

5/8



In the Central Administrative Tribunal
 Bangalore Bench
 Bangalore

ORDER SHEET

Application No..... 186 of 1994

Respondent

Applicant

DA Ilkal

Advocate for Applicant

Sh SK Mohiyuddin

PMG, Dharwad, & anr

Advocate for Respondent

Sh G Shantappa

Date	Office Notes	Orders of Tribunal
25.01.94	<p>This application is filed u/s 19 of the Act. The applicant prays to:</p> <p>Quash the impugned orders at Ann-A2 & 9 and direct the respdts to refund the sum recovered from the applnt towards the alleged loss of the four IVPs</p> <p><u>INTERIM PRAYER:</u> Nil.</p> <p><u>Office Observation:</u> Director General(Posts) may be a necessary party.</p> <p>With this observation, as directed, this appln is regd & posted before the Bench for prlg & admn on 27.01.94.</p> <p>IPO removed.</p> <p>25/1/94</p>	<p>VC & TV R(CM) A</p> <p>27.1.1994.</p> <p>Years. Admit.</p> <p>Notifies to the respondent.</p> <p>Call on 16.3.1994.</p> <p>Yours</p> <p>TRR (RU A)</p> <p>DR</p>

Date	Office Notes	Orders of Tribunal
1-2-94	Notices issued to the Respondents.	VR(mA) / ANV(cons) 16-3-94.
12/2/94		
17-2-94	Shri A. Shantappa, Adal case, has filed Memo of appearance for Respondents.	Shri MSP for Shri A. Shantappa for the respondents prays for adjournment to file reply. Adjournment is granted.
17/2/94		Call on 26-5-94.